

Sl. No.	State/UT	CR	PAR	CS	PCS	CV	PCV
26.	Tripura	0	0	0	0	0	0
27.	Uttar Pradesh	1	0	0	0	0	0
28.	Uttarakhand	0	0	0	0	0	0
29.	West Bengal	0	0	0	0	0	0
TOTAL (STATES)		5	8	2	8	0	0
30.	Andaman and Nicobar Islands	0	0	0	0	0	0
31.	Chandigarh	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	2	24	2	24	0	0
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0
TOTAL (UTs)		2	24	2	24	0	0
TOTAL (ALL INDIA)		7	32	4	32	0	0

*provisional

Source: Crime in India

Strict rules to control organised crime

2598. SHRI SHANKARBHAI N. VEGAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to frame strict rules to control the organised crime in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No such proposal is under consideration of the Ministry of Home Affairs. 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.